

15

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT
HYDERABAD

O.A.No.1707 OF 1997.

Dated:26-12-1997.

Between:

B.Eassaku.

.. Applicant

AND

1. The Chief General Manager,
Telecommunications,A.P.Circle,
Department of Telecommunications,
Govt. of India, Hyderabad.
2. The District Telecom Engineer,
Karimnagar District,
Department of Telecommunications,
Govt. of India, Karimnagar-001.
3. The Sub-Divisional Officer, Telecom,
Peddapalli Sub-Division,
Department of Telecommunications,
Karimnagar.

.. Respondents

COUNSEL FOR THE APPLICANT(S): Mr.P.Naveen Rao

COUNSEL FOR THE RESPONDENT(S): Mr.K.Ramulu,CGSC

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER(ADMN)

O R D E R

ORAL ORDER(AS PER HON'BLE SRI R.RANGARAJAN, MEMBER(ADMN))

Mr.Phani Raj for Mr.P.Naveen Rao, Learned Counsel for the
Applicant and Ms.Shama for Mr.K.Ramulu, Learned Standing Counsel
for the Respondents.

2. The applicant submits that he was initially engaged as a
Casual Mazdoor on 29-3-1981 on muster roll basis in the office
of Respondent no.3. He worked in that capacity till April,1982.
Thereafter, he was disengaged on the ground that there was no work.

3. The applicant submits that he had represented his case for re-engagement. No ~~such~~ action has been taken by them. But the only representation filed by him is dated: 9-1-1997 (Annexure-1, Page 8 of the O.A.), hence it is not clear whether he approached the authorities earlier to January, 1997.

4. This O.A. is filed to engage him and regularise him as Group-'D'.

5. The applicant has approached this Tribunal after 15 years of his disengagement. Thus I do not find any reason to give any relief in this O.A. However, the applicant is at liberty to approach the respondents for re-engaging him.

6. With the above observation, the O.A. is disposed of. No costs.



(R.RANGARAJAN)
Member (Admn)

Dated: 26th December, 1997
(Dictated in Open Court)

Ans
DR

17

..3..

Copy to:

1. The Chief General Manager, Telecommunications, A.P.Circle, Govt. of India, Hyderabad.
2. The District Telecom Engineer, Karimnagar District, Dept. of Telecommunications, Karimnagar.
3. The Sub Divisional Officer, Telecom, Peddapalli Sub Division, Dept. of Telecommunications, Karimnagar.
4. One copy to Mr. P. Navseen Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr. K. Ramulu, Addl. CGSC, CAT, Hyderabad.
6. One copy to D.R(A), CAT, Hyderabad.
7. One duplicate copy.

YLKR

Appd
8/11/98

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESWAR :
M(J)

Dated: 26/12/97

ORDER / JUDGMENT

MA./R.A./C.A. No.

in

D.A. No. 1707/97

Admitted and Interim Directions
Issued.

Allowed

Disposed of With Directions

Dismissed

Dismissed as Withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

SRR

II Court

